

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 259 OF 2025

IN THE MATTER OF:

Anurag Singhal

...Applicant

Versus

Union of India & Ors.

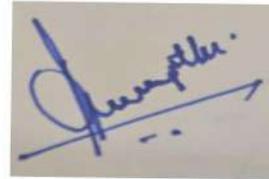
...Respondents

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Through



Advocate For Respondent No 9

Dr. Avneesh Tripathi/Achintya Tiwari

Address: - A-442, Sector 46, Noida 201303

Mobile No 9899511366

Email: tiwari.achintya@gmail.com

Date: - 27.09.2025

Place: - New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 259 OF 2025

IN THE MATTER OF:-

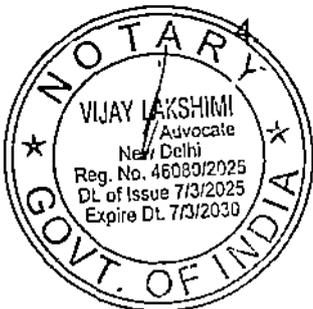
Anurag Singhal, aged above 46 years, son of Virendra Kumar Singhal, resident of House No. A-21, T/F Back Side, Flat No. D-2, KH No.-455, Indra Enclave, Neb Sarai, South Delhi, IGNOU, Delhi-110068.

—————Applicant

Versus

1. Union of India, Through the Secretary Ministry of Environment, Forest & Climate Change, Indira Paryawaran Bhawan, Jorbagh Road, New Delhi-110003. Ph. No. 011-20819308. E-mail id- secy-moedf@nic.in
2. State of Uttar Pradesh, through Chief Secretary, State of U.P. 101, 'B' Block, Lok Bhawan, U.P. Secretariat, Lucknow-226001. Ph. No. 0522-2289212. E-Mail-csup@nic.in.
3. Varanasi Development Authority (VDA) through Vice Chairman, Address- Raja Udai Pratap Marg, Panna Lal Park, Varanasi (U.P.).-221102. Ph. No.0542-2282455. E-mail-vda-varanasi@nic.in

National Mission for Clean Ganga (NMCG) through Director General, NMCG, 1st Floor, Major Dhyan Chand National Stadium,



For SRIVAARI CHEMICALS (P) LTD.

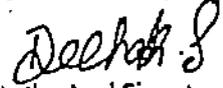
Deekha J
Authorised Signatory

India Gate, New Delhi-110002. Ph. No. -011-23072900, E-mail-
dg@nmcg.nic.in.

5. Central Pollution Control Board, through the Chairman, Parivesh Bhawan, East Arjun, Delhi-10032. Ph. No.-011-22307233. E-mail-ccb.cpcb@nic.in.
6. Uttar Pradesh Pollution Control Board through the Member Secretary, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh-226010 Ph. 0522-2720699 E-mail-ms@uppcb.in.
7. Environment Forest and Climate Change Department, Government of Uttar Pradesh through the Additional Chief Secretary, 524-25, Bapu Bhavan, Secretariat, Lucknow-226001. Ph. No. 0522-2239387, E-Mail-psforest2015@gmail.com.,pccf-up@nic.in.
8. District Magistrate, Varanasi, Collectorate Compound, Varanasi, Uttar Pradesh-221102. Mob. No.9454417579, E-mail id-demvarf@nic.in
9. Srivaari Chemicals Private Limited, Registered Office: 406, 4th Floor, Saptagiri Towers, Begumpet Main Road, Hyderabad, Telangana-500016. E-Mail-cs@balaha.com.

————Opposite Parties/Respondents

For SRIVAARI CHEMICALS (P) LTD.


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**COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT
NO.9, SRIVAARI CHEMICALS PRIVATE LIMITED**

I, Deepak, aged about 39 years, son of Siva Sankara Rao presently posted as operation head in the respondent No.9 Company of the instant project. Resident of 501, Shilpa Flats, Varanasi. in reply to the above noted Original Application, Most Respectfully submits as under:-

1. That the deponent is presently posted as the Operation Head in the respondent No.9 Company of the instant project. He is looking after the instant project and as such well acquainted with the facts being deposed herein after.
2. That the deponent has gone through the above mentioned Original Application, its annexure and affidavit filed in support thereof and has fully understood the contents of the same. Now, the deponent is in a position to give reply to the same as under.
3. That it is humbly submitted that it appears that the petitioner has not mentioned the correct of the deponent company which is Srivaari Chemicals (P) Ltd and the correct email id is ksp@balaha.com.
4. That it is humbly submitted that unless expressly admitted the deponent denies each and every averment made in the Original Application since the same is replete with factual perversity and



For SRIVAARI CHEMICALS (P) LTD.

Deepak S
Authorised Signatory

contains incorrect and misconceived submission besides concealing material facts of the case in order to mislead this Hon'ble Court.

5. That the present Original Application under reply is misconceived and a patent abuse of the process of law and deserves an outright dismissal. The allegations made are without any merit and a careful analysis thereof would further reveal that they are false and misleading.
6. That before giving parawise reply to the contents of the Original Application filed by the Applicant, the respondent No.9 / answering respondent prays liberty of this Hon'ble Court to bring on record certain facts which have been deliberately concealed before this Hon'ble Court in order to mislead and obtain order.
7. That the respondent No.9 is a sister concern of the 57 years old Sri Balaha Chemicals (P) Ltd. having its Head Office in Chennai (TamilNadu). The aforesaid Company is a Pioneer and leading trading company of the South India for various commodity and speciality products.
8. That the Company has an unblemished and pioncer reputation in terms of service providing, ethical values and setting up the highest standards of compliance of proccedral norms made therein.



For SRIVAARI CHEMICALS (P) LTD.

Darshak S
Authorized Signatory

9. That the respondent No.9 had purchased an old constructed property in question from the erstwhile owners. The property is situated at the Rainghat, in District Varanasi.
10. That the respondent No.9 after acknowledging the campaign taken up by the Uttar Pradesh Government namely "Invest U.P." which was an investment promotion and facilitation agency launched to invite participation and investment from the investors like answering Respondent to invest in desired sectors. Furthermore to encourage the instant project the Chief Secretary, Uttar Pradesh has convened a special meeting dated 11.08.2024 whereby which necessary approvals for the project were discussed to give necessary instructions to the respective departments including respondent no. 3 , Nagar Nigam Varanasi & Cultural department of True copy of the minutes of the meeting dated 11.08.2024 is being annexed herewith and marked as Annexure No. 1
11. That thereafter with intent to establish the current project the respondent company has got it registered in this programme. Needless to mention that such enlistment when approved by the state government would be only after exercising proper due diligence and after ensuring all initial compliances.



For SRIVAARI CHEMICALS (P) LTD.
Darshak S.
Authorised Signatory

12. That answering respondent after the meeting of the Chief Secretary U.P. dated 11.08.2024 got registered by the Department of Tourism Government of Uttar Pradesh and was consequently issued a registration certificate bearing registration number VAR/03/TP036/2024 dated 01.10.2024. True copy of the registration certificate dated 01.10.2024 is being annexed herewith and marked as Annexure No.2
13. That it is pertinent to mention here that the answering respondents are merely repairing and beautifying the old existing structure which is in consonance with the Tourism policy 2022 of the UP Government namely "Adaptive Reuse".
14. That the said project of the company is duly registered the aforesaid policy. True copy of the certificate issued by the Tourism department UP dated 29.08.2025 is being annexed herewith and marked as Annexure No.3
15. That further the heritage conservation committee of the State of Uttar Pradesh has also approved the aforesaid project as per the Uttar Pradesh Building Construction and Development Bylaws 2025. True copy of the approval of the committee dated 09.09.2025 is being annexed herewith and marked as Annexure

No.4



For SRIVAARI CHEMICALS (P) LTD.
[Signature]
Authorized Signatory

16. That soon after the project commenced some of the people having ill intent after realising that the respondents are from Tamil Nadu and do not have local contacts and roots for the purposes of harassment started filing frivolous complaint on various forum against the deponent's Company.
17. That the group of nefarious people who did not want the instant project to start, have filed a frivolous case styling it to be a public interest litigation, interestingly the above referred PIL has been filed by the present applicant of the instant Original Application was got preferred before Hon'ble Allahabad High Court bearing P.I.L. No. 54 of 2025, Anurag Singhal vs. State of U.P. & others.
18. That the prayer made in the aforesaid P.I.L for the ready reference of this Hon'ble Court is being reproduced herein after :-

- (i) *Issue a writ, order or direction in the nature of mandamus commanding and directing the respondents authorities to restrain the illegal occupier (construction) whom adjacent of Lord Ram Temple at Ramghat in Varanasi within a stipulated period to be fixed by this Hon'ble Court and further direct the respondent authorities to remove the illegal encroachment over the property of Arazi of Nagar Nigam situated at Lord Ram Temple at Ramghat in*



For SRIVAARI CHEMICALS (P) LTD.

Deepak S
Authorized Signatory

Varanasi, during pending decision of the Public Interest Litigation.

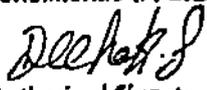
- (ii) *Issue any other suitable writ order or direction in which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.*
- (iii) *Award the cost of the petition in favour of the petitioner."*

19. That identical allegations have been levelled by the applicant herein in that Public Interest Litigation also.

20. That the respondent No.3 and Nagar Nigam Varanasi were parties to the P.I.L. therein also. The respondent No.3 and Nagar Nigam Varanasi have filed their categorical response before the Hon'ble High Court whereby which it was in very categorical terms submitted that the deponent Company is not raising any new construction but in fact was only getting the existing structure repaired and beautified. The instructions submitted by both the authorities aforesaid therein have clearly recorded that there is no illegal construction nor there has been any defiance of rules or policies made by the State Government or Central Government. A true copy of the report/instructions filed by Varanasi Nagar Nigam in Allahabad High Court is being annexed herewith and marked as

Annexure-5

For SRIVAARI CHEMICALS (P) LTD.


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21. That furthermore the respondent No.3 has also constituted a joint committee of five senior officers who have visited the premises and have thereafter submitted the report that there is no illegal construction nor there is any defiance of rules and provisions. A true copy of joint report submitted by the respondent No. 3 is being annexed herewith and marked as Annexure-6
22. That after considering the aforesaid response of the authorities, the Hon'ble Division Bench of the Allahabad High Court has dismissed the P.I.L. filed by the applicant vide its order dated 10.2.2025. A true copy of the order dated 10.2.2025 passed by Hon'ble High Court in P.I.L. is being annexed herewith and marked as Annexure-7
23. That pertinently a bare perusal of the above referred orders and documents negate the false and frivolous allegations raised by the Petitioner/informant.
24. That the answering respondent company is a reputed law abiding company of the country with no criminal antecedents. It has utmost respect for the laws of the nation and as such has never been involved in breach of law.

That the instant application is nothing but a sheer abuse of the process of law as if the applicant herein was not satisfied by the

For SRIVAARI CHEMICALS (P) LTD.!

Deekha S.
Authorised Signatory



order of the Hon'ble High Court, Allahabad in his PIL on similar facts. However, deliberately the applicant has approached this Hon'ble Court just to take his chance and mislead this Hon'ble Court. The instant application is liable to be dismissed on this ground alone.

PARAWISE REPLY :

26. That contents of paragraph No.1 of the Original Application are incorrect and vehemently denied and in reply thereto, it is submitted that the applicant herein has failed to bring on record any document which may indicate that he is a public spirited citizen concerned about environmental degradation he may be put to strict proof in respect of the assertions made in paragraph 1. The applicant in fact has abused the process of law by pleading incorrect assertions made in the application. It is further submitted that there is no illegal construction taking place.
27. That the contents of paragraph Nos. 2, 3, 4 & 5 of the Original Application are matter of record.
28. That the contents of paragraph No.6 of the Original Application are incorrect and denied and in reply thereto, it is submitted that the purpose of establishing the instant project is not merely to extract profit but to cherish the valuable cultural and rich heritage of the Holy City of Varanasi by sharing a divine spiritual



For SRIVAARI CHEMICALS (P) LTD.

Deekha S.
Authorised Signatory

experience to the pilgrims and tourism visiting the City of Varanasi. True copy of the services that would be served are being enclosed herewith and marked as Annexure No.8

29. That the contents of paragraph No.7 of the Original Application are not accepted in the manner they have been stated and in reply thereto, it is submitted that the deponent's Company is only doing restoration/ re-construction of the existing structure as permitted by the authorities concern.
30. That the contents of paragraph No.8 of the Original Application are incorrect and vehemently denied and in reply thereto, it is submitted that the applicant be put to strict proof in respect of the assertions made in the paragraph being answer as the contents are completely misleading and out of context. Further, the latest report submitted by the authorities of the District Varanasi which have been brought on record clearly falsify the case set up by the applicant.
31. That the contents of paragraph No.9 of the Original Application are not accepted in the manner they have been stated. However, suitable reply shall be given during the course of arguments.



That the contents of paragraph No.10 of the Original Application are incorrect and vehemently denied and in reply thereto, it is

For SRIVAARI CHEMICALS (P) LTD.

Dashak S
Authorised Signatory

submitted that the applicant once again is trying to mislead this Hon'ble Court by referring to the HFL Regulations, Master Plan 2031 of Varanasi as none of them prohibit the refurbishing of a dilapidated building. It is pertinent to mention here that the instant project of the deponent Company is a duly enlisted project of the enviable scheme of the State Government itself in Invest U.P. Therefore, there is no question of violation of any norms. Further, the P.I.L. being referred to by the applicant is completely on a different set of facts and has got no role to play in the instant case.

33. That contents of paragraph No. 11 of the Affidavit are incorrect and vehemently denied. The assertion that the fresh construction is being raised is incorrect and has also been proved by the successive reports of the authorities of Varanasi.
34. That the contents of paragraph Nos. 12 & 13 of the Original Application are not directly relate to the answering respondent and therefore do not call for a specific reply.
35. That the contents of paragraph No. 14 of the Original Application are incorrect and denied and in reply thereto, the contents of paragraph No 27, 30 & 31 of the instant Counter Affidavit are reiterated and reaffirmed as correct.



For SRIVAARI CHEMICALS (P) LTD.,

Deesh S

Authorised Signatory,

36. That the contents of paragraph Nos. 15, 16, 17, 18, 19, 20, 21 & 22 of the Original Application are not accepted in the manner they have been stated and in reply thereto, it is humbly submitted that the judgment of the Hon'ble Court that have been referred to are completely on a different set of facts and do not have any relevance in the instant case for the simple reason because the deponent Company has not raised any new construction. In fact, It has only repaired the dilapidated earlier existing structure of the building and that too after obtaining prior approval from the respondent No.3.
37. That the contents of paragraph No. 23 of the Original Application are not directly related to the answering respondent and hence do not call for any specific reply.
38. That the contents of paragraph No. 24 of the Original Application are not accepted in the manner they have been stated and in reply thereto, it is submitted that the applicant herein has failed to prove his bonafide and has approached this Hon'ble Court by concealing the material fact that he has already preferred a P.I.L. before the Hon'ble Allahabad High Court on the same set of misleading and concocted facts and after not succeeding in his evil attempt has now approached this Hon'ble Court just to harass the deponent for



For SRIVAARI CHEMICALS (P) LTD.

Deekha S
Authorised Signatory

illegal gratification therefore, the instant application deserves an outright dismissal with costs.

39. That contents of paragraph No. 25 of the Original Application are not accepted in the manner they have been stated and suitable reply shall be given during the course of arguments.

I, the above named, authorized person on behalf of respondent No.9, do hereby verify that the contents of para Nos. 1 to 39 of the present written statement are true and correct to the best of our knowledge and belief from perusal of the records and also from the legal advice which I believe to be true and correct and I have not concealed any material facts.



For SRIVAARI CHEMICALS (P) LTD.
Deepak S.
Authorised Signatory
DEPONENT

IDENTIFIED

27 SEP 2025

I, Deepak .., above named deponent do hereby affirms that the contents of the affidavit is true and correct to perusal of records and legal advice and nothing material facts has been concealed by me.

SO HELP ME GOD.

For SRIVAARI CHEMICALS (P) LTD.
Deepak S.
Authorised Signatory
DEPONENT

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km.....*Deepak*.....
S/o, W/o, D/o.....
R/o.....
Identified by Shri/Smt.....
has solemnly affirmed before me at Delhi
on..... at Sl. No.....
that the contents of the affidavit which have
been read & explained to him are true and
correct to his knowledge.

Notary Public, Delhi

[Handwritten signature]

मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में दिनांक 11-08-2024 अपरान्ह 03:00 बजे अनुकूली पुनः उपयोग (Adaptive Reuse) के माध्यम से मेसर्स श्रीवारी केमिकल्स प्रा० लि० द्वारा वाराणसी में रामघाट पर पूर्व में निर्मित भवन को प्रस्तावित होटल अवंतिका में परिवर्तित किये जाने हेतु आहत बैठक का कार्यवृत्त:-

बैठक में उपस्थित अधिकारियों की सूची निम्नवत् है:

1. श्री अमृत आंगनात, प्रमुख सचिव, नगर विकास विभाग, उ०प्र० शासन।
2. श्री मुकेश कुमार मेश्राम, प्रमुख सचिव, पर्यटन विभाग, उ०प्र० शासन।
3. श्री अक्षय नगी, नगर आयुक्त, वाराणसी।
4. श्री एस० राजलिंगम, जिलाधिकारी, वाराणसी।
5. श्री पूलकेश गर्ग, उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
6. सुश्री ईशा प्रिया, निदेशक पर्यटन (प्रशासन), पर्यटन निदेशालय।
7. श्री प्रसर मिश्रा, निदेशक (ईको टूरिज्म), पर्यटन निदेशालय।
8. श्री दिनेश कुमार, उपनिदेशक पर्यटन, पर्यटन निदेशालय।
9. श्री राजेन्द्र कुमार रावत, उप निदेशक पर्यटन, वाराणसी।
10. श्री के० शिवा प्रसाद, प्रबन्ध निदेशक, मे० श्रीवारी केमिकल्स प्रा० लि०।

2 सकेप्रथम विभाग द्वारा बैठक में अवगत कराया गया कि मे० श्रीवारी केमिकल्स प्रा० लि० द्वारा वाराणसी में गंगा जी के तट पर स्थित रामघाट पर पूर्व निर्मित भवन को एडाप्टिव रीयूज़ के अन्तर्गत हॉटेल्स होटल में परिवर्तित किये जाने हेतु प्रस्ताव उ०प्र० पर्यटन विभाग के पोर्टल पर दिनांक 11 01 2024 को हॉस्पिटैलिटी यूनिट के रजिस्ट्रेशन हेतु उपलब्ध कराया गया। यह प्रस्ताव पर्यटन नीति-2022 के अन्तर्गत दिनांक 01-04-2024 को जिलाधिकारी, वाराणसी की अध्यक्षता में गठित "जिला स्तरीय स्केनिंग कमेटी" के निरीक्षण/परीक्षण हेतु प्रस्तुत किया गया।

उद्योगी श्री के० शिवा प्रसाद द्वारा अवगत कराया गया कि वाराणसी के रामघाट पर उनकी कम्पनी द्वारा हॉटेल्स होटल बनाया जा रहा है, जिसे एक प्रतिष्ठित होटल चेन के माध्यम से संचालित कराया जाएगा। पर्यटन नीति-2022 के अन्तर्गत पूर्व में निर्मित इकाईयों को अनुकूली पुनः उपयोग (Adaptive Reuse) के माध्यम से हॉटेल्स होटल इकाई में परिवर्तित किये जाने का प्राविधान है। इसी वर्णित व्यवस्था के अन्तर्गत पूर्व से निर्मित भवन को हॉटेल्स हॉस्पिटैलिटी यूनिट के रूप में विकसित किया जायेगा। गंगा नदी तट की ओर से अतिथियों/पर्यटकों के सुगम आवागमन तथा रिवर साइड फ्रण्टज को आकर्षक बनाने हेतु नगर निगम, वाराणसी के स्वामित्व वाली अनेक वर्षों से अनुपयोगी रिक्त 1120 वर्गमीटर भूमि को नगर निगम की शर्तों पर लीज़ पर प्रदान करने का प्रस्ताव है। साथ ही वर्तमान भवन के संरक्षण (बोर्डिंग कन्जर्वेशन), नवीनकरण, उच्चीकरण, रेट्रोफिटिंग, गरम्मात तथा भवन उपयोग परिवर्तन हेतु वाराणसी विकास प्राधिकरण से अनुमति की आवश्यकता है।

3 बैठक में प्रकरण पर विस्तार से विचार विमर्श किया गया तथा निम्नानुसार निर्णय लिये गये:

1. The 1120 sq. mt land lease as it was given to previous owner be given to the new owner of the property adjacent to this land for 30 years on rental agreed mutually by the Municipal Corporation and the owner of the property. (Time one week, Action by the Municipal Commissioner, Varanasi)

2. The buyer of the property can take up renovation, retrofitting, repair and conservation works inside the building without impacting the facade. (Time one week. Action by the Vice Chairman, Development Authority, Varanasi)
3. Culture Department to issue adaptive reuse permission and register the hospitality unit in 15 days time.(Time two weeks, Action by the Principal Secretary, Culture).

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

मुकेश कुमार मेथ्राम
प्रमुख सचिव।

उत्तर प्रदेश शासन
पर्यटन अनुभाग-1

संख्या 2089/41-1-2024/CN-1840812/2024

लखनऊ: दिनांक: 24 अगस्त, 2024

उक्त कार्यवृत्त की प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. स्टाफ ऑफिसर, मुख्य सचिव, उ०प्र० शासन।
2. अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग, उ०प्र० शासन।
3. प्रमुख सचिव, नगर विकास विभाग, उ०प्र० शासन।
4. प्रमुख सचिव, संस्कृति विभाग, उ०प्र० शासन।
5. महानिदेशक, पर्यटन, उ०प्र० लखनऊ।
6. विशेष सचिव, पर्यटन, उ०प्र० शासन।
7. जिलाधिकारी, वाराणसी।
8. उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
9. नगर आयुक्त, नगर निगम, वाराणसी।
10. श्री के० शिवा प्रसाद, प्रबन्ध निदेशक, मे० श्रीवारी केमिकल्स प्रा० लि०।
11. गार्ड फाईल।

आज्ञा से,
Signed by Sanjiv Kumar
Srivastava

Date: 24-08-2024 14:52:47

(संजीव कुमार श्रीवास्तव)

उप सचिव।

ANNEXURE-2

DEPARTMENT OF TOURISM
Government of Uttar Pradesh



दिनांक/Date: 30-09-2024

पंजीकरण सं./Registration No.: VAR/03/TP036/2024



REGISTRATION CERTIFICATE (ACKNOWLEDGMENT LETTER)

प्रमाणित किया जाता है कि श्रीवारी केमिकल्स प्राइवेट लिमिटेड
द्वारा प्रस्तावित अवंतिका
नं.क-24/2,24/3, 24/4, 24/9, 24/102, ग्राम शहर खास, मुहल्ला रामघाट कोतवाली, परगना देहात अमानत तहसील,
वाराणसी को
उत्तर प्रदेश पर्यटन नीति 2022 के अंतर्गत पर्यटन इकाई के वर्ग बजट होटल
में पंजीकृत किया गया है। पंजीकरण की वैधता दिनांक 30-09-2024 से 22-11-2027 तक रहेगी।

Certified that Avantika
NO.K-24/2, 24/3, 24/4, 24/9, 24/102, VILLAGE SHAHAR KHAS, MOHALLA RAMGHAT KOTWALI,
PARGANA DEHAT AMANAT TEHSIL, VARANASI

proposed by SRIVAARI CHEMICALS PRIVATE LIMITED
in the Category Budget hotel Tourism Unit under Uttar Pradesh
Tourism Policy-2022, has been registered. Validity of registration is from 30-09-2024 to 22-11-2027.

Signed by

Mukesh Kumar Meshram

Director General
Uttar Pradesh
Date: 30-09-2024 13:05:50

This certificate has been generated electronically and does not require a signature in ink.

यह अभिस्वीकृति/पंजीकरण प्रमाण पत्र वित्तीय प्रोत्साहन/सब्सिडी हेतु किसी प्रकार प्रत्याभूति स्वयं प्रदान नहीं करता है। संबंधित इकाई को अनुमन्य वित्तीय प्रोत्साहन पर्यटन नीति 2022 में निहित सभी पूर्ण शर्तों व प्रावधानों को पूर्ण करने पर ही उपलब्ध होगी।

The award of this registration certificate is not an indication that the proposed unit has been assessed to be eligible for benefits under the policy 2022 claim of each benefit shall be assessed on its own merits at the time of claim.

कार्यालय-संयुक्त निदेशक पर्यटन
वाराणसी, विन्ध्याचल एवं आजमगढ़ मण्डल, वाराणसी।

फोन नं० 0542-2505033 ई-मेल uptvns@gmail.com

पत्रांक 587/प०के०वा०-पर्यटन नीति-22/25

दिनांक 29 अगस्त, 2025

सेवा में

भेत्तार श्रीवारी कॅमिकल्स प्रा०लि०,
रामघाट, वाराणसी।

महोदय,

कृपया अपने पत्र दिनांक 29.08.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से पर्यटन नीति-2022 अन्तर्गत पर्यटन विभाग उत्तर प्रदेश सरकार द्वारा निर्गत पंजीकरण प्रमाण पत्र संख्या VAR/03/TP036/2024 दिनांक 01.10.2024 के संदर्भ में Adaptive Reuse अन्तर्गत बजट होटल कैटगरी प्रमाण पत्र जारी किया गया है, के संदर्भ में पर्यटन विभाग से पत्र जारी करने का अनुरोध किया गया है।

आपके उक्त पत्र के क्रम में अवगत कराना है कि पर्यटन नीति-2022 अन्तर्गत अवतिका, पता-No. K-24/2, 24/3, 24/4, 24/9, 24/102 VILLAGE SHAHAR KHAS, MOHALLA RAMGHAT, KOTWALI, PARGANA DEHAT AMANAT TEHSIL, VARANASI Proposed by SRIVAARI CHEMICALS (P) LTD को पर्यटन नीति-2022 अन्तर्गत विरासत भवन (हेरिटेज बिल्डिंग) को अनुकूली पुनः उपयोग (Adaptive Reuse) अन्तर्गत बजट होटल में पंजीकृत किया गया है। कृपया तदनुसार अवगत होने का कष्ट करें।

भवदीय


29-08-25

(दिनेश कुमार)

संयुक्त निदेशक पर्यटन,
वाराणसी, विन्ध्याचल एवं आजमगढ़ मण्डल,
वाराणसी।

उपाध्यक्ष वाराणसी विकास प्राधिकरण, वाराणसी/अध्यक्ष धरोहर संरक्षण समिति की अध्यक्षता में दिनांक 09.09.2025 को समय 4:00 बजे अनुकूली पुनः उपयोग (Adaptive Reuse) के माध्यम से मेसर्स श्रीवारी केमिकल्स प्रा0लि0 द्वारा वाराणसी में रामघाट पर पूर्व में निर्मित भवन को प्रस्तावित बजट होटल भवन के सम्बन्ध में पहुँच मार्ग(सड़क की चौड़ाई) एवं पार्किंग में छूट प्रदान किये जाने हेतु आहूत बैठक का कार्यवृत्त:-

बैठक में उपस्थिति:-

1. उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
2. अपर नगर आयुक्त, नगर निगम वाराणसी।
3. सहयुक्त नियोजक, नगर एवं ग्राम नियोजन विभाग, वाराणसी। (प्रतिनिधि, मुख्य नगर एवं ग्राम नियोजक)
4. संयुक्त निदेशक, पर्यटन विभाग वाराणसी।
5. जिला संस्कृति अधिकारी, संस्कृति विभाग वाराणसी।
6. मुख्य अग्निशमन अधिकारी, वाराणसी।
7. नगर नियोजक, वाराणसी विकास प्राधिकरण, वाराणसी।
8. श्री के. शिवा प्रसाद, एम.डी., श्री डी. राधाकृष्णन मूर्ति, डायरेक्ट कम सी.ई.ओ. एवं श्री एस. दीपक, श्रीवारी केमिकल्स प्रा. लि. वाराणसी।

सर्वप्रथम मेसर्स श्रीवारी केमिकल्स प्रा0लि0 द्वारा प्रस्तुत प्रार्थना पत्र दिनांक 03.09.2025 एवं 06.09.2025 के द्वारा अवगत कराया गया कि वाराणसी में पर्यटन के दृष्टिगत भवन संख्या-के.-24/2, 24/3, 24/4, 24/9, के.-24/102 व के.-24/2-ए, (आराजी संख्या-5739 अंश) शहरखास, रामघाट, परगना-देहात अमानत, जिला-वाराणसी में होटल का संचालन करना चाहता है, जिस हेतु पहुँच मार्ग एवं पार्किंग में छूट प्रदान किये जाने का अनुरोध किया गया है।

2. नगर नियोजक, वाराणसी विकास प्राधिकरण द्वारा अवगत कराया गया कि उत्तर प्रदेश शासन द्वारा जारी भवन निर्माण एवं विकास उपविधि-2025 के प्रस्तर-5.3.9 में निम्न उल्लेख है:-

- *In buildings declared as heritage buildings by Tourism Department, adaptive reuse of existing residential/ non-residential buildings as hotels shall be permitted by the Authority.*
- *Road Width - Heritage buildings, proposed to be used as heritage hotels, shall be permissible on existing road width of at least 5 meters in areas which have traditionally considered to be religious and spiritual hotspots wherein most of the roads are narrow. In case of non-heritage areas, minimum width of existing approach road shall be 7.5 meters.*
- *Parking - Heritage buildings proposed to be used as heritage hotels, situated on narrow roads in urban areas which arrange for dedicated alternative parking on wider roads (more than 12-m) and provide for park and ride system from Hotel to parking place shall be permitted.*

- *Relaxations - The provisions related to means of access, ground coverage, FAR, setbacks, means of access, parking etc. may be relaxed by the Authority on the recommendation of the Heritage Conservation Committee.*
3. समिति में मुख्य नगर एवं ग्राम नियोजक, उत्तर प्रदेश लखनऊ द्वारा पत्रांक 1130/कैम्प/प्राधि. बैठक(नामित)/टी.सी.पी./2025-26, दिनांक 08 सितम्बर, 2025 के द्वारा अपने प्रतिनिधि के रूप में सहयुक्त नियोजक, सम्भागीय नियोजन खण्ड, वाराणसी को नामित किया गया है।
 4. बैठक में संयुक्त निदेशक, पर्यटन द्वारा अवगत कराया गया कि आवेदक श्रीवारी केमिकल्स के आवेदन के सम्बन्ध में मुख्य सचिव, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 11 अगस्त, 2024 को बैठक आहूत की गयी। बैठक में लिए गये निर्णय निम्नवत है:-
 - *The 1120 sq. mt. land lease as it was given to previous owner be given to the new owner of the property adjacent to this land for 30 years on rental agreed mutually by the Municipal Corporation and the owner of the property. (Time one week Action by the Municipal Commissioner, Varanasi)*
 - *The buyer of the property can take up renovation, retrofitting, repair and conservation works inside the building without impacting the facade. (Time one week. Action by the Vice Chairman, Development Authority, Varanasi)*
 - *Culture Department to issue adaptive reuse permission and register the hospitality unit in 15 days time. (Time two weeks, Action by the Principal Secretary, Culture.)*
 उक्त बैठक में लिए गये निर्णय के क्रम में भवन संख्या-के.-24/2, 24/3, 24/4, 24/9, के.-24/102 व के.-24/2-ए, (आराजी संख्या-5739 अंश) शहरखास, रामघाट, परगना-देहात अमानत, जिला-वाराणसी पर पर्यटन नीति-2022 के अन्तर्गत विरासत भवन को अनुकूली पुनः उपयोग (Adaptive Reuse) अन्तर्गत पत्र संख्या-587/प0के0वा0-पर्यटन नीति-22/25, दिनांक 29 अगस्त, 2025 के माध्यम से बजट होटल में पंजीकृत (पंजीकरण संख्या-VAR/03/TP036/2024) किये जाने के सम्बन्ध में अवगत कराया गया है।
 5. घाटों के किनारे बने एवं संचालित अन्य होटल्स, व्यावसायिक भवन एवं रिहायशी भवनों तक पहुँचने हेतु गलियाँ है जिन पर बड़े वाहन आ जा नहीं सकते और उन गलियों का चौड़ीकरण होना भी कठिन है, अतः पर्यटन को बढ़ावा देने के दृष्टिगत प्रश्नगत भवन हेतु वांछित पहुँच मार्ग/सड़क की चौड़ाई में छूट दिया जाना उचित है।
 6. सूच्य है कि भवन निर्माण एवं विकास उपविधि-2025 के प्रस्तर-5.3.9 के विन्दु संख्या:-VIII में धरोहर संरक्षण समिति को पहुँच मार्ग (सड़क की चौड़ाई), पार्किंग, भू-आच्छादन, एफ.ए.आर. आदि में छूट प्रदान किये जाने हेतु प्राधिकृत किया गया है।

7. जनपद वाराणसी पौराणिक शहर एवं गंगा तट पर भारतीय गौरवशाली संस्कृति की पहचान होने के कारण जनपद में पर्यटन के दृष्टिकोण से देश-विदेश से श्रद्धालु आते हैं एवं निवास करते हैं, जिसमें गंगा तट पर निवास करना उनकी प्रथम प्राथमिकता होती है, जिसके लिए गंगा तट पर अधिक संख्या में होटल होना उचित होगा। The Economics Times Travel world की एक रिपोर्ट के अनुसार वाराणसी के अन्तर्गत होटल की कमी है।
8. मुख्य अग्निशमन अधिकारी, वाराणसी द्वारा अवगत कराया गया कि भवन निर्माण एवं विकास उपविधि-2025 के अन्तर्गत धार्मिक स्थलो पर निर्मित हेरिटेज होटल भवनों हेतु न्यूनतम 05 मीटर सड़क की चौड़ाई अनिवार्य है जबकि भौतिक रूप से सड़क की चौड़ाई 1.5 मीटर होने से फायर टेण्डर एवं अन्य इमरजेन्सी सर्विस वाहन उपरोक्त भवन तक नहीं पहुँच सकते हैं, जिसके कारण पंजीकरण व फायर सेफ्टी सर्टिफिकेट प्राप्त होने में कठिनाई उत्पन्न हो रही है।
9. मुख्य अग्निशमन अधिकारी, वाराणसी द्वारा यह भी बताया गया कि नियमानुसार अग्निशमन सम्बन्धी समस्त व्यवस्थाएं एवं उपकरण प्रश्नगत भवन में आवेदक द्वारा स्थापित कर दिये गये हैं। भविष्य में किसी विपरीत परिस्थिति में आपदा का निवारण किया जा सकेगा।
10. प्रश्नगत भवन को बजट होटल के रूप में प्रयोग किये जाने हेतु पुलिस आयुक्त, कमिश्नरेट वाराणसी, विद्युत सुरक्षा वाराणसी जोन वाराणसी, प्रान्तीय खण्ड लोक निर्माण विभाग वाराणसी, पर्यटन विभाग वाराणसी, मुख्य अग्निशमन अधिकारी वाराणसी, नगर निगम वाराणसी, तहसील सदर वाराणसी द्वारा की गयी संस्तुति के क्रम में अपर जिलाधिकारी (प्रोटोकाल/पर्यटन) वाराणसी द्वारा सराय अधिनियम के अन्तर्गत सशर्त पंजीयन किया जा चुका है।
11. आवेदक संस्था मेसर्स श्रीवारी केमिकल्स प्रा०लि० के प्रतिनिधि द्वारा अवगत कराया गया कि वाहनो के पार्किंग हेतु सार्वजनिक पार्किंग स्थलों का उपयोग किया जायेगा एवं स्थल पर पहुँचने हेतु जल मार्ग का प्रयोग किया जायेगा।

बैठक में प्रकरण पर विस्तार से विचार-विमर्श किया गया तथा निम्नानुसार निर्णय लिये गये:-

1. भवन निर्माण एवं विकास उपविधि-2025 के प्रस्तर-5.3.9 के विन्दु संख्या:-VIII में धरोहर संरक्षण समिति को प्रदत्त अधिकारो के आधार पर सर्वसम्मति से निर्णय लिया गया कि भवन संख्या-के.-24/2, 24/3, 24/4, 24/9, के.-24/102 व के.-24/2-ए, (आराजी संख्या-5739 अंश) शहरखास, रामघाट, परगना-देहात अमानत, जिला-वाराणसी के पहुँच मार्ग (सड़क की चौड़ाई) निर्धारित 05 मीटर के स्थान पर छूट प्रदान करते हुए वर्तमान में उपलब्ध

- सड़क की चौड़ाई 1.5 मीटर इस शर्त के साथ स्वीकार कर लिया जाए कि आवेदक संस्था द्वारा स्थल पर मानक अनुसार किन्तु न्यूनतम एक फायर ऑफिसर की उपलब्धता 24x7 सुनिश्चित करनी होगी।
2. प्रश्नगत विद्यमान भवन प्राधिकरण गठन से पूर्व का निर्मित होने के दृष्टिगत वर्तमान में प्रभावी भवन निर्माण एवं विकास उपविधि-2025 के अनुसार एफ.ए.आर., सेटबैक एवं भू-आच्छादन संबंधी मानकों की पूर्ति नहीं करता है। उक्त के दृष्टिगत तत्संबंधी मानकों में स्थलानुसार शिथिलता प्रदान की जाती है।
 3. मानक के अनुसार आवश्यक पार्किंग हेतु आवेदक संस्था को होटल संचालन से पूर्व किसी अन्य संस्था, जो पार्किंग संचालित करती हो, के साथ अनुबन्ध किया जाना आवश्यक होगा अथवा शहर के अन्य किसी स्थान पर पार्किंग का निर्माण कराते हुए क्रियान्वयन किया जाना होगा।

अन्त में बैठक सधन्यवाद समाप्त हुयी।


नगर नियोजक,
वाराणसी विकास प्राधिकरण,
सदस्य


मुख्य अग्निशमन अधिकारी,
मुख्य अग्निशमन अधिकारी
सदस्य


जिला संस्कृति अधिकारी,
वाराणसी
सदस्य


संयुक्त निदेशक,
पर्यटन विभाग, वाराणसी
सदस्य


संयुक्त निदेशक
वाराणसी नगर विकास प्राधिकरण
नगर एवं ग्रामीण विकास विभाग, उ०प०-
मुख्य नगर एम.प्रा.सी. नियोजक
सदस्य


अपर नगर आयुक्त,
अपर नगर आयुक्त
नगर विकास वाराणसी


उपाध्यक्ष/अध्यक्ष
वा०वि०प्रा०/धरोहर संरक्षण समिति।
वाराणसी।

मा0 उच्च न्यायालय इलाहाबाद में योजित याचिका सं0- /2024 श्री अनुराग सिंघल बनाम उ0प्र0 सरकार व अन्य में इन्स्ट्रक्शन निम्नवत है:-

प्रकरण आराजी सं0-5739 मौजा-शहरखास, परगना-देहात अमानत, तहसील-सदर, जिला-वाराणसी विषयक है। गंगा नदी के किनारे स्थित रामघाट आराजी सं0-5739, मौजा-शहरखास पर स्थित है स्थल पर नगर निगम की कुल भूमि 1633.81 वर्गमीटर है जो बशकल खुली भूमि व निर्मित भवन के रूप में है।

उक्त स्थल को म्यूनिसिपल बोर्ड वाराणसी द्वारा श्री मुरारी लाल मेहता वगैरह को दिनांक-20.04.1956 को 30 वर्ष हेतु पट्टे पर दिया गया था, जिसकी अवधि वर्ष 1986 मे समाप्त हो गयी है। उक्त स्थल का कब्जा वर्तमान मे नगर निगम के पास है तथा नगर निगम की सम्पत्ति पर किसी प्रकार का अवैध अतिक्रमण नहीं है। उक्त स्थल पर 11 मीटर X 11.80 मीटर = 129.80 वर्गमीटर का भवन व शेष भूमि सीढ़ी/छत की भूमि के रूप में है।

श्री मेहता के पट्टे की अवधि के समाप्ति के पश्चात मैनेजिंग डायरेक्टर श्रीवारी केमिकल्स प्राईवेट लि0 ने पत्र दिनांक-01.07.2023 के द्वारा उक्त स्थल को पट्टे पर लिये जाने हेतु प्रार्थना पत्र प्रस्तुत किया गया। उक्त प्रार्थना पत्र के क्रम में मा0 सदन मे प्रस्ताव प्रस्तुत किया गया, जिस पर विचारोपरान्त मा0 सदन द्वारा मद सं0-11 दिनांक-20.09.2024 को पारित संकल्प सं0-99 के द्वारा शर्तों के अधीन कुल उपलब्ध भूमि 1633.81 वर्गमीटर मे से मात्र 1120 वर्गमीटर (129.80 वर्गमीटर भवन + 980.20 वर्गमीटर खुली भूमि) श्रीवारी केमिकल्स प्राईवेट लि0 को लीज रेंट पर दिये जाने की सहमति प्रदान की गयी है। शेष 513 वर्गमीटर रास्ते व घाट के उपयोग में है। नगर निगम की इस सम्पत्ति पर किसी भी प्रकार नवनिर्माण नहीं हो रहा है।

श.ज.सि.सि.सि.
नगर निगम वाराणसी

शेष नाथ यादव
नायब तहसीलदार
नगर निगम वाराणसी

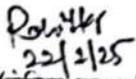
20.01.25

गंगा किनारे स्थित भवन सं०-के० 24/2, 3, 4, व 9 एवं भवन सं०-के० 24/102
मोहल्ला-रामघाट वार्ड-कोतवाली, वाराणसी की जांच आख्या :-

कृपया उपरोक्त प्रकरण में सचिव, वाराणसी विकास प्राधिकरण द्वारा पंच सदस्यीय समिति गठित कर पत्रांक-185/वि०प्रा०/सचिव/2024-25 दिनांक-10.01.2025 के माध्यम से आदेश निर्गत किया गया है। उक्त आदेश के क्रम में गठित समिति द्वारा मौके पर स्थल का निरीक्षण किया गया एवं पत्रावली में उपलब्ध अभिलेखों का अवलोकन किया गया। तत्क्रम में अवगत कराना है कि पी०आई०एल० संख्या-31229/2005 में पारित मा० उच्च न्यायालय के आदेश के अनुपालन में निर्गत आवास एवं शहरी नियोजन अनुभाग-3, उ०प्र० शासन, लखनऊ के शासनादेश सं०-049/8-3-15-103 विविध/13 दिनांक-11.03.2015 एवं दिनांक-17.08.2015 में उल्लिखित प्रावधानों तथा नगर निगम द्वारा उपलब्ध कराये गये अभिलेखानुसार (चिट्ठा वर्ष-1976 से पूर्व वार्ड-कोतवाली) के क्रम में निर्माणकर्ता, श्री दीपक सोप्या अधिकृत हस्ताक्षरी श्रीवारी केमिकल्स प्राईवेट लिमिटेड को भवन सं०-के० 24/2, 3, 4 व 9 मोहल्ला-रामघाट, वार्ड-कोतवाली, स्थित भवन पर 1330.76 वर्गमीटर क्षेत्रफल पर मरम्मत/पुर्ननिर्माण हेतु अनुमति पत्रांक-03/वि०प्रा०/जोनल अधि०-कोतवाली/ मरम्मत अनुज्ञा/2023-24 दिनांक-14.08.2023 के माध्यम से एवं भवन सं०-के० 24/102, मोहल्ला-रामघाट, वार्ड-कोतवाली, स्थित भवन पर 169.78 वर्गमीटर क्षेत्रफल पर मरम्मत/पुर्ननिर्माण हेतु अनुमति पत्रांक-231/वि०प्रा०/जोनल अधि०-कोतवाली/ मरम्मत अनुज्ञा/2023-24 दिनांक-19.08.2023 के माध्यम से प्रदान की गयी है।

उक्त प्रकरण में स्थलीय एवं अभिलेखीय जांच के दौरान पाया गया कि भवन संख्या-के० 24/2, 3, 4 व 9 मोहल्ला-रामघाट, वार्ड-कोतवाली एवं भवन संख्या के०-24/102, मोहल्ला-रामघाट वार्ड-कोतवाली, पर उपरोक्त शासनादेश के अनुक्रम में वाराणसी विकास प्राधिकरण द्वारा मरम्मत/पुर्ननिर्माण की अनुमति प्राप्त करके निर्माण किया जा रहा है। मौके पर कोई अतिरिक्त तल का निर्माण नहीं किया गया है। पूर्व एवं वर्तमान के स्थलीय फोटोग्राफ संलग्न है।

अतः प्रकरण में उपरोक्तानुसार आख्या सूचनार्थ प्रस्तुत है।


(रविन्द्र प्रकाश)
अवर अभियन्ता।


(रविन्द्र प्रकाश)
अवर अभियन्ता।


(सौरभ प्रजापति)
जोनल अधिकारी।


(प्रभुलाल कुमार)
नगर नियोजक।


(परमानन्द यादव)
प्र०अधि० भवन।

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 54 of 2025

Petitioner :- Anurag Singhal

Respondent :- State Of U.P. and 3 Others

Counsel for Petitioner :- Najakat Ali

Counsel for Respondent :- C.S.C., Vineet Sankalp

Hon'ble Arun Bhansali, Chief Justice

Hon'ble Kshitij Shailendra, J.

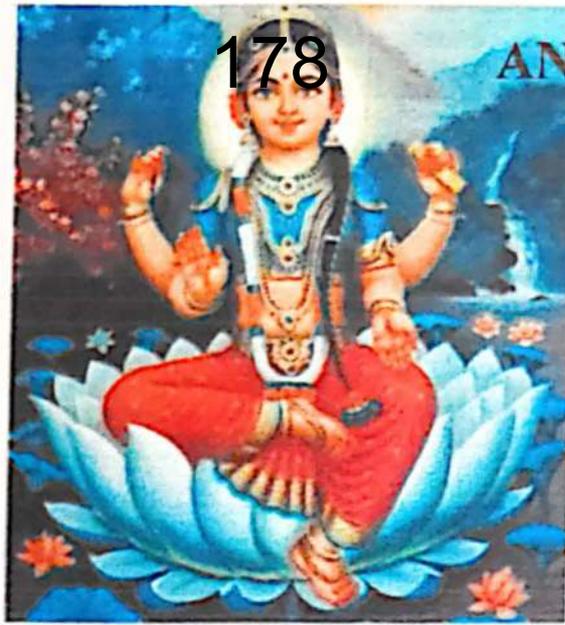
1. This writ petition purportedly in public interest has been filed seeking a direction to the respondents not to permit construction to one Mehta Hospital, which is adjacent to the temple of which petitioner, a resident of Delhi, is the Managing Chairman.
2. A perusal of the record indicates that on 02.12.2024, the petitioner made a representation *inter alia* alleging that by raising of the construction, the beauty of the temple would be affected and therefore, the said Mehta Hospital be restrained from raising construction and on 20.12.2024, the present petition in the nature of public interest has been filed.
3. Going through the averments in the petition and the representation made, besides the fact that Mehta Hospital, a necessary party, has not been impleaded, we do not find any public interest involved in the matter. If the petitioner who is Managing Chairman of the trust has any legal grievance *qua* the construction raised by the Mehta Hospital, he may approach the appropriate authority/civil court for remedy.
4. In view of the above, petition is dismissed.

Order Date :- 10.2.2025

RK/Atul

(Kshitij Shailendra, J)

(Arun Bhansali, CJ)



As per Devi Bhagavatham:
Order of Temples to Visit in Kasi

- Dundi Vigneswara Temple
- Annapurna Temple (inside the temple, Kubereswar, Lolarkudu, Yentreswarudu)
- Satyanarayana swamy Temple (outside Annapurna temple)
- Saniswarudu Temple
- Visweswara Temple
- Gnana Vapi
- Visalakshi Temple
- Lord Bramheswara Temple
- Sankata Mochana Hanuman Temple
- Venu Gopal Temple
- Kala Bhairava Temple

Whoever visits these temples as per the order are blessed by Devi and will reach her abode Manidweepam.



Skanda Purana

Book IV: Kasi Khanda

Section II: Uttarardha

Lord Siva says:

- Those who duly bathe/sprinkle water in the Chakra Pushkarini (It is in Manikarnika Ghat) the crown-jewel of all the Tirthas, and enter the Mukthi mandapa (It is in Sri Kasi Vishwanath Ji mandir) for a short while without any wish in the mind, become free from sins. They are verily my attendants.
- If any devotee bathe/sprinkle water from the Manikarnika Ghat and sits in the Mukthi mandapa, it is as fruitful as though penances have been performed by them for a long time and they have had their holy plunge in all the reputed Tirthas.

ASHTA BHAIRAV YATRA OF KASI



1. Kaal Bhairav: The Fierce Protector of Kasi



Kaal Bhairav is a powerful and fearsome form of Lord Shiva, known for his ability to control time and death. According to the Shiv Mahapuran, Lord Shiva appointed Kaal Bhairav as the eternal guardian of Kashi. Known as the "Paap Bhakshak" or "remover of sins," Kaal Bhairav protects the city from negative energies and grants his devotees absolution from sins.

Temple Location: K-32/22, Bhaironath, Varanasi

2. Shri Batuk Bhairav: The Child Form of Lord Bhairav



Shri Batuk Bhairav represents the childlike, gentle form of Lord Bhairav. The name "Batuk" refers to a Brahmin's son, and this form is worshipped as a symbol of purity and devotion. According to the Shiv Mahapuran, Batuk Bhairav was a devoted son of a Brahmin blessed by Lord Shiva. Worshipping this form brings happiness, prosperity, and immediate blessings when paired with the chanting of Bhairav Mantras.

Temple Location: Near Kamachha Devi Temple, Varanasi

3. Ashta Bhairav Yatra: The Eight Manifestations

The Ashta Bhairav Yatra includes darshan of eight unique forms of Lord Bhairav, each symbolizing different aspects of strength, knowledge, and protection. Devotees believe that visiting these temples removes obstacles, grants blessings, and alleviates hardships.

1. Shri Ruru Bhairav



- Attributes: Enhances knowledge and wisdom.
- Temple Location: B-4/16, Hanuman Ghat

2. Shri Chand Bhairav



- Attributes: Supreme energy to overcome rivals.
- Temple Location: Durga Kund, B-27/2, within Durga Devi Temple

3. Shri Asitang Bhairav



- Attributes: Relieves afflictions, enhances creativity.
- Temple Location: K-52/39, near Maha Mrityunjay Temple, Maidagin

4. Shri Krodhan Bhairav



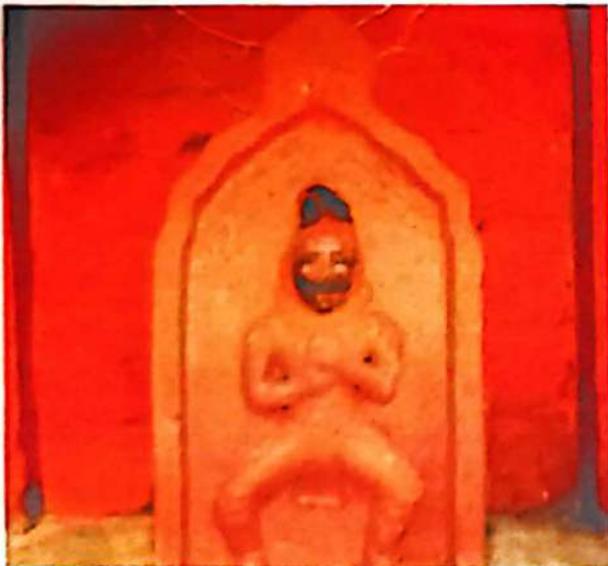
- Attributes: Provides strength and courage.
- Temple Location: Shri Batuk Bhairav Temple, Kamachha

5. Shri Kapal Bhairav



- *Attributes: Focus and fulfillment of goals.*
- *Temple Location: A-1/123, Alaipur*

7. Shri Unmatt Bhairav



- *Attributes: Controls harmful influences.*
- *Temple Location: Deora Village, 10 km from Varanasi*

6. Shri Samhar Bhairav



- *Attributes: Grants wealth and destroys sins.*
- *Temple Location: A-1/82, Patan Darwaja, near Gai Ghat*

8. Shri Bheeshan Bhairav



- *Attributes: Defeats evil spirits, grants power.*
- *Temple Location: K-63/28, near Jyeshtheshwar*

12 SUN TEMPLES – VARANASI³¹

As per Skandapurana Vol. 58 – Part X –
Kasi Khanda - Purvardha Chapter

One who visits these 12 sun temples in
Varanasi, Sun God will bless them with good
health, prosperity and happiness

1. **LOLARKA**
2. **UTTARARKA**
3. **SAMBADITYA**
4. **DRUPADADITYA**
5. **MAYUKHADITYA**
6. **KHAKHOLKA**
7. **ARUNADITYA**
8. **VRDDHADITYA**
9. **KESAVADITYA**
10. **VIMALADITYA**
11. **GANGADITYA**
12. **YAMADITYA**



Shri Kasi Viswanath Mandir Aartis

Shri Kasi Viswanath Mandir is about 8-10 minutes walk from our property and following are the details of 5 Aartis.

1. Mangala aarti between 3.00 to 4.00 am every morning
2. Bhog aarti between 11.15 am to 12.20 pm every day
3. Saptrishi aarti between 06.45 to 8.15 pm every day
4. Shringaar aarti between 9.00 to 10.15 pm every day
5. Shayan aarti between 10.30 to 11.00 pm every day

While every Aarti is unique in it's own way, it is highly recommended to see Shayan Arti at 10.30 PM once (this aarti does not need any ticket also).



Skanda Purana Kasi Khand

Lord Siva says to Lord Vishnu Muktimandapa in Sri. Kasi Vishwanath mandir is a like a Kohinoor necklace of Kasi. People who visit muktimandapa are highly advised to do:

- Pranayama 5 times
- Om Namah Sivayah jap - 108 times
- donate dhoti or silver or gold coin
- sing a bhajan
- read a story from any purana or hear a story from anyone from any purana

any devotee doing this will attain Moksha.

27/09/2025, 18:31

Gmail - Regarding Service of Counter Affidavit on Behalf of Respondent no. 9 in OA No. 259 of 2025



Chitranjan <chitranjan198@gmail.com>

Regarding Service of Counter Affidavit on Behalf of Respondent no. 9 in OA No. 259 of 2025

10 messages

Chitranjan <chitranjan198@gmail.com>

Sat, Sep 27, 2025 at 6:19 PM

To: sauravtiwarighcourt@gmail.com, secy-moedf@nic.in, csup@nic.in, vda-varanasi@nic.in, dg@nmeg.nic.in, ccb.cpcb@nic.in, mail-ms@uppcb.in, pccf-up@nic.in, "psforest2015@gmail.com" <psforest2015@gmail.com>, id-demvarf@nic.in
Cc: Achintya Tiwari <tiwari.achintya@gmail.com>, avneeshtripathi87@gmail.com

Sir/ Madam,

Please take note of the counter affidavit filed on behalf of Respondent no. 9 in compliance of the order dated 26.05.2025 passed by the Hon'ble NGT.

Regards,

Chitranjan,

O/o Achintya Tiwari,

Advocate-on-Record.

9899511366

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